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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 563/2023**

THE COMMISSIONER OF INCOME TAX (INTERNATIONAL TAXATION)-1, NEW DELHI ..... Appellant

Through: Mr Puneet Rai, Sr. Standing Counsel  
with Mr Ashvini Kumar and Mr  
Rishabh Nangia, Advs.

versus

M/S EXPEDITORS INTERNATIONAL OF WASHINGTON INC

..... Respondent

Through: Mr Rohan Khare, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**

**HON'BLE MR. JUSTICE GIRISH KATHPALIA**

**ORDER**

% **03.10.2023**

[Physical Hearing/Hybrid Hearing (as per request)]

**CM No. 50703/2023**

1. Allowed, subject to the appellant filing legible copies of the annexures, at least three (3) days before the next date of hearing.

**ITA 563/2023**

2. This appeal concerns Assessment Year (AY) 2020-21.

3. Via this appeal, the appellant/assessee seeks to assail the order dated 02.05.2023 passed by the Income Tax Appellate Tribunal [in short, "Tribunal"].

4. Mr Puneet Rai, learned senior standing counsel, who appears on behalf of appellant/revenue, informs us that notices have been issued in the connected appeals that are listed on 02.04.2023.

ITA 563/2023

Page 1 of 2



5. We are further informed that the following appeals are connected:  
(i) ITA 202/2022, (ii) ITA 205/2022, (iii) ITA 246/2022, (iv) ITA 247/2022,  
(v) ITA 48/2022 and (vi) ITA 263/2022.
6. Issue notice.
- 6.1 Mr Puneet Rai, learned senior standing counsel, who appears on behalf of appellant/revenue, accepts notice.
7. Accordingly, list the matter on 02.04.2024.
8. Meanwhile, counsel for the parties will file written submissions, not exceeding three (3) pages each, before the next date of hearing i.e., 02.04.2024.

**RAJIV SHAKDHER, J**

**GIRISH KATHPALIA, J**

**OCTOBER 3, 2023/RV**

*Click here to check corrigendum, if any*